

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

NOTICE

ROC No. 01/Reg. Judl-I, Date: 12-01-2026

In W.P.No.32164/2024, vide order dt.02-04-2025, a Division Bench of this Court held as under:

"13. As far as service of notice being served in advance to the other side (i.e., respondent(s)) or to the parties is concerned, we are of the considered opinion that Rule 6(b) (referred above) makes it very clear that if the respondent's counsel has accepted the notice in advance and has given proof of acceptance to the counsel for petitioner and which is attached by way of an additional affidavit along with proof of service to the writ petition, then the Registry cannot insist upon for submission of extra set of copies of the writ petition with covers and necessary processing fee in so far as those respondents who had been served with advance copy of the writ petition. At this juncture, we would also like to clarify that so far as the other respondents who have not been served, the proceedings in accordance with the Rules particularly Rule 6 as also Rule 10 of the above Rules would govern the field and the petitioner would be required to adhere to the same."

Therefore, all the learned Advocates, Advocate Clerks, Parties-In-Person and the litigant public may note that in Writ Petitions, if the petitioner serves the copies of petition, affidavit and documents, on the respondent's counsel and the respondent's counsel has accepted the notice in advance and has given proof of acceptance, the same shall be filed along with the Writ Petition by way of an additional affidavit along with proof of service. In case, advance service of affidavit, petition and documents is not made on the respondent's counsel as above, so many additional copies of the affidavit, petition and documents as there are respondents, have to be filed along with necessary Process Fee.

The Registry shall strictly follow the above directions.


Registrar (Judicial-N)
16/1/26